

**IN THE COURT OF SH. ANKUR JAIN  
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI  
COURTS:DELHI**

Bail Application No. : 2144  
Rahul Chhabra Vs. State  
FIR No. : 59/2020  
PS : Kirti Nagar  
U/s : 304/308/323/506/147/148/149 IPC

**05.10.2020**

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .  
Ms. Kusum Gupta, Ld. Counsel for applicant/  
accused.

This is the 3rd bail application. The earlier one was dismissed by this Court on 18.06.2020.

After hearing arguments Ld. Counsel for accused seeks liberty to withdraw the present bail application. Statement of the Ld. Counsel for the accused is recorded separately. In view of the statement the present bail application is dismissed as withdrawn. Copy of order be given Dasti to the Ld. Counsel for accused.

(ANKUR JAIN)  
ASJ(Special Fast Track Court)-01  
West, THC, Delhi/05.10.2020

Bail Application No. : 2144

Rahul Chhabra Vs. State

FIR No. : 59/2020

PS : Kirti Nagar

U/s : 304/308/323/506/147/148/149 IPC

Ms. Kusum Gupta, Ld. Counsel for accused, Enrollment no. D-527/94.

Without Oath

I may be permitted to withdraw the present bail application.

RO&AC

(ANKUR JAIN)

ASJ(Special Fast Track Court)-01  
West, THC, Delhi/05.10.2020

Ku for Advocate  
5/10/20

IN THE COURT OF SH. ANKUR JAIN  
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI  
COURTS:DELHI

Bail Application No. : 2119  
Parmod Vs. State  
FIR No. : 483/2020  
PS : Hari Nagar  
U/S : 387/440/506/34 IPC &  
25/27/59 Arms Act

05.10.2020

Bail application taken up for hearing in terms of Circular no.598/15675-15702/ Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of Hon'b'le District Judge (West).

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.  
Mr. Satyawar Mor, Ld. Counsel for applicant/ accused.  
SI Rahul from Cyber Cell.

The certified copy placed on record, on last date of hearing, be handed over to the IO, who is directed to verify the presence of the accused on said date before the Court at Gurgaon.

Put up for arguments on 13.10.2020.

(ANKUR JAIN)  
ASJ(Special Fast Track Court)-01  
West, THC, Delhi/05.10.2020

IN THE COURT OF SH. ANKUR JAIN  
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI  
COURTS:DELHI

Bail Application No. : 2323/2020  
Shanu Baksh Vs. State  
FIR No. : 715/2020  
PS : Ranhola  
U/s : 498A IPC & Sec 4 of the  
Muslim Women (Protection of Right on Marriage) Act

05.10.2020

Fresh application for cancellation of bail taken up for hearing in terms of Circular no.598/15675-15702/ Bail Power/Gaz./PDJWest/ 2020 dated 28.09.2020 of Hon'b'le District Judge (West). It be checked and registered.

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.  
Mr. R. K. Singh, Ld. Counsel for complainant.  
Ms. Arti Pandey, Ld. DCW Counsel.

Reply on behalf of IO has been filed. Copy supplied.  
Issue notice to accused for 03.11.2020.

(ANKUR JAIN)  
ASJ(Special Fast Track Court)-01  
West, THC, Delhi/05.10.2020

**IN THE COURT OF ANKUR JAIN**  
**ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI**

State Vs. Madhur Phogat  
FIR No: 302/2015  
P.S. : Maya Puri  
U/s: 379/34 IPC

**THROUGH CISCO WEB EX.**

**05.10.2020**

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.  
Ms. Aarti Pandey Ld. Counsel from DCW  
Sh. Abhilash, Ld. Counsel for the accused.  
IO ASI Rakesh.

Reply has been filed on behalf of the IO. Copy is stated to have been supplied to the counsel for the accused.

With consent arguments heard.

As per the FIR bearing no. 302/15 P.S. Mayapuri a licensed pistol was stolen and it was allegedly recovered from the accused in case FIR no. 265/2020 u/s 25 Arms Act registered at PS Lajpat Nagar.

Considering the facts and circumstances of the case, the accused had been granted regular bail in the said case. The accused shall join the investigation on 08.10.2020 at 2:00 pm. The accused shall carry a COVID test report, with him in order to ensure that he is COVID negative and the same shall be produced by him and shown to the IO.

Put up for further proceedings on **02.11.2020**. Till then no coercive action be taken against the accused. Order be sent to Ld. Counsel for the accused electronically.

**(Ankur Jain)**  
ASJ (SFTC-01) West  
Delhi: 05.10.2020

**IN THE COURT OF ANKUR JAIN**  
**ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI**

Naveen Vs. State  
FIR No: 811/2020  
P.S. : Ranhola  
U/s: 354/376/506 IPC

**05.10.2020**

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.  
Ms. Aarti Pandey Ld. Counsel from DCW  
Sh. Sandeep Gupta, Ld. Counsel for the accused (through  
VC)  
Complainant in person.  
SI Anu from PS Ranhola

IO has identified the complainant. Complainant submits that she has no objection if the bail is granted to the accused. Even otherwise, the facts shows that the relationship were long and there is a delay of about 1 month in registration of the FIR from the last incident. Accordingly accused is admitted to regular bail on his furnishing a personal bond in the sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of the Duty MM/Concerned MM with the following conditions:-

1. Accused shall not contact the complainant in any manner.
2. Accused shall mark his presence on every 4<sup>th</sup> Saturday before the IO/SHO either physically or electronically, at the convenience of the IO.
3. Accused shall not leave the station without permission of the court.

:2:

Application is disposed off accordingly. Copy of the order be sent to the jail superintendent electronically.

**(Ankur Jain)**  
ASJ (SFTC-01) West  
Delhi: 05.10.2020

State Vs. Naveen  
FIR No: 811/2020  
P.S. : Ranhola

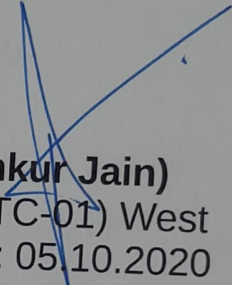
05.10.2020

Statement of Ms. "S" daughter of HRS, R/o (as mentioned in the FIR and is not been disclosed in order to protect the identity of the complainant)

On S.A.


I have no objection if the regular bail is granted to the accused.

R.O. & A.C.

  
(Ankur Jain)  
ASJ (SFTC-01) West  
Delhi: 05.10.2020

सर्वका



I have identified the complainant  
  
SI Anny  
RS khatola



**IN THE COURT OF ANKUR JAIN**  
**ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI**

**State Vs. Hanish Arora**  
**FIR No. : Not known**  
**P.S.: CAW Cell Kirti Nagar**  
**U/s : Not known**

**05.10.2020**

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.  
Ms. Aarti Pandey Ld. Counsel from DCW  
Sh. M.K. Gupta, Ld. Counsel for the accused.  
Sh. Rohit Sadana, Ld. Counsel for the complainant along with  
complainant.  
SI Subhash from CAW Cell Kirti Nagar.

Reply on behalf of the IO filed. Copy supplied to the Ld.  
Counsel for the accused as well as complainant. As per the  
report no FIR has been registered till date.

In these circumstances it is directed that concerned PS shall  
give notice to the accused 7day's prior to the registration of  
the FIR. Application is disposed off accordingly. Copy of this  
order be given dasti.

**(Ankur Jain)**  
ASJ (SFTC-01) West  
Delhi: 05.10.2020

**IN THE COURT OF ANKUR JAIN**  
**ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI**

State Vs. Bhuvnesh Arora  
FIR No. : Not known  
P.S.: CAW Cell Kirti Nagar  
U/s : Not known

**05.10.2020**

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.  
Ms. Aarti Pandey Ld. Counsel from DCW  
Sh. M.K. Gupta, Ld. Counsel for the accused.  
Sh. Rohit Sadana, Ld. Counsel for the complainant along with  
complainant.  
SI Subhash from CAW Cell Kirti Nagar.

Reply on behalf of the IO filed. Copy supplied to the Ld.  
Counsel for the accused as well as complainant. As per the  
report no FIR has been registered till date.

In these circumstances it is directed that concerned PS shall  
give notice to the accused 7day's prior to the registration of  
the FIR. Application is disposed off accordingly. Copy of this  
order be given dasti.

**(Ankur Jain)**  
ASJ (SFTC-01) West  
Delhi: 05.10.2020

**IN THE COURT OF ANKUR JAIN**  
**ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI**

State Vs. Kiran Arora  
FIR No. : Not known  
P.S.: CAW Cell Kirti Nagar  
U/s : Not known

**05.10.2020**

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.  
Ms. Aarti Pandey Ld. Counsel from DCW  
Sh. M.K. Gupta, Ld. Counsel for the accused.  
Sh. Rohit Sadana, Ld. Counsel for the complainant along with  
complainant.  
SI Subhash from CAW Cell Kirti Nagar.

Reply on behalf of the IO filed. Copy supplied to the Ld.  
Counsel for the accused as well as complainant. As per the  
report no FIR has been registered till date.

In these circumstances it is directed that concerned PS shall  
give notice to the accused 7day's prior to the registration of  
the FIR. Application is disposed off accordingly. Copy of this  
order be given dasti.

**(Ankur Jain)**  
ASJ (SFTC-01) West  
Delhi: 05.10.2020

**IN THE COURT OF ANKUR JAIN**  
**ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI**

State Vs. Abhineet  
FIR No: 942/20  
P.S. : Nangloi  
U/s: 392/395/34 IPC

**05.10.2020**

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.  
Ms. Aarti Pandey Ld. Counsel from DCW  
Sh. Rajiv Singh, Ld. Counsel for the accused (through  
CISCO Web Ex. ).  
IO SI Rohit Kumar.

Reply on behalf of the IO filed.

Ld. counsel for the accused submits that he has not received  
the copy of the reply. Let the same be supplied to the coun-  
sel for the accused electronically.

Put up for further proceedings on **07.10.2020.**

(Ankur Jain)  
ASJ (SFTC-01) West  
Delhi: 05.10.2020

**IN THE COURT OF ANKUR JAIN**  
**ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI**

State Vs. Nilesh  
FIR No: 274/20  
P.S. : Anand Parbat  
U/s: 308/323/34 IPC

**05.10.2020**

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.  
Ms. Aarti Pandey Ld. Counsel from DCW  
Sh. Vineet Jain, Ld. Counsel for the accused (through VC)  
IO ASI Bharat Bhusan in person.

IO submits that result of the MLC is still not been received.

He is directed to expedite the matter.

Put up for arguments on 09.10.2020. IO is directed to remain present on the said date.

  
**(Ankur Jain)**  
ASJ (SFTC-01) West  
Delhi: 05.10.2020

**IN THE COURT OF ANKUR JAIN**  
**ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI**

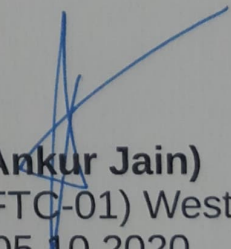
State Vs. Sanjay  
FIR No: 274/20  
P.S. : Anand Parbat  
U/s: 308/323/34 IPC

**05.10.2020**

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.  
Ms. Aarti Pandey Ld. Counsel from DCW  
Sh. Vineet Jain, Ld. Counsel for the accused (through VC)  
IO ASI Bharat Bhusan in person.

Reply has been filed on behalf of the IO. Copy of the reply be sent to the counsel for the accused electronically.

Put up for arguments on **09.10.2020**.

  
**(Ankur Jain)**  
ASJ (SFTC-01) West  
Delhi: 05.10.2020

**IN THE COURT OF ANKUR JAIN**  
**ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI**

State Vs. Akash  
FIR No: 274/20  
P.S. : Anand Parbat  
U/s: 308/323/34 IPC

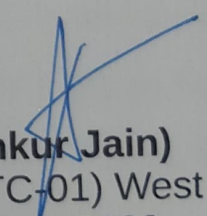
**05.10.2020**

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.  
Ms. Aarti Pandey Ld. Counsel from DCW  
Sh. Vineet Jain, Ld. Counsel for the accused (through VC)  
IO ASI Bharat Bhusan in person.

IO submits that result of the MLC is still not been received.

He is directed to expedite the matter.

Put up for arguments on **09.10.2020**. IO is directed to remain present on the said date.

  
**(Ankur Jain)**  
ASJ (SFTC-01) West  
Delhi: 05.10.2020

**IN THE COURT OF ANKUR JAIN**  
**ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI**

State Vs. Dharmender Kumar  
FIR No. : Not known  
P.S.: Hari Nagar  
U/s : Not known

**05.10.2020**

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.  
Ms. Aarti Pandey Ld. Counsel from DCW  
Sh. Sanjeev Dwivedi , Ld. Counsel for the accused.

Reply on behalf of the SHO PS Hari Nagar filed. Copy  
supplied. No case has been registered at PS Hari Nagar.

The present application is premature and is accordingly dis-  
missed as infructuous.

Copy of this order be given dasti.

**(Ankur Jain)**  
ASJ (SFTC-01) West  
Delhi: 05.10.2020



**IN THE COURT OF ANKUR JAIN**  
**ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI**

State Vs. Sumit Bhasin  
FIR No: 71/20  
P.S. : Mayapuri  
U/s: 498-A/406/34 IPC

**05.10.2020**

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.  
Ms. Aarti Pandey Ld. Counsel from DCW  
Sh. M.K. Gahlot, Ld. Counsel for the accused (through VC)  
Sh. Jitin Kumar, Ld. Counsel for the complainant along with complainant.

Ld. counsel for the accused submits that accused is ready to join the investigation and therefore, he should be admitted to anticipatory bail.

On the other hand Ld. Counsel for the complainant submits that there are photographs which suggest that complainant was beaten. On record there is a reply dated 26.08.2020. Copy of the same be sent to the counsel for the accused.

IO orally submits that the accused has joined the investigation. He is directed to produce the relevant record along with supporting documents.

Put up for further arguments on **27.10.2020** through VC. Till then interim order to continue.

**(Ankur Jain)**  
ASJ (SFTC-01) West  
Delhi: 05.10.2020

**IN THE COURT OF ANKUR JAIN**  
**ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI**

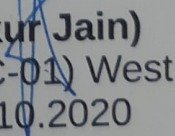
State Vs. Vipul Jokhani  
FIR No. : 481/20  
P.S.: Hari Nagar  
U/s : 420 IPC & 66 A & 66 D IT Act

**05.10.2020**

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.  
Ms. Aarti Pandey Ld. Counsel from DCW  
Sh. Amit Saini, Ld. Counsel for the accused.  
IO SI Rahul Cyber Cell.

Reply has been filed by the IO.

SI Rahul submits that Inspector Arun Kumar is not keeping well for the last 2-3 days. Accordingly the present bail application is adjourned for further arguments on 26.11.2020. Till then interim order to continue. IO is directed to file a reply stating as to whether the accused has been called for investigation or not from 26.08.2020 till 26.11.2020.

  
**(Ankur Jain)**  
ASJ (SFTC-01) West  
Delhi: 05.10.2020

IN THE COURT OF SH. ANKUR JAIN  
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI  
COURTS:DELHI

Offer @ Karan Vs. State  
E- FIR No. : 021094/2020  
PS : Hari Nagar  
U/s : 379 IPC

05.10.2020

Bail application taken up for hearing in terms of Circular no.598/15675-15702/ Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of Hon'b'le District Judge (West).

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.  
Mr. Rajan Aggarwal, Ld. Counsel for applicant/  
accused.  
Ms. Arti Pandey, Ld. DCW Counsel.

Reply on behalf of IO filed. Copy supplied. Reply filed by IO is cryptic in nature. Moreover, while dismissing the bail application the Ld. MM clearly noted that the antecedents of the accused are not good.

On the other hand, IO has filed the reply which does not give any information regarding previous involvements. The presence of IO is thus required.

Put up on 07.10.2020. IO be summoned. Copy of the order be sent to SHO PS Hari Nagar through Whats App for compliance.

(ANKUR JAIN)  
ASJ(Special Fast Track Court)-01  
West, THC, Delhi/05.10.2020

IN THE COURT OF SH. ANKUR JAIN  
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI  
COURTS:DELHI

Sudha Vs. State

FIR No. : 90/20

PS : Ranhola

U/s : 323/328/342/344/365/376/  
506/ 34 IPC

05.10.2020

Bail application taken up for hearing in terms of Circular no.598/15675-15702/ Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of Hon'b'le District Judge (West).

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.  
Mr. F.C. Giri, Ld. Counsel for applicant/accused (through Web Ex).  
Complainant in person.  
Ms. Arti Pandey, Ld. DCW Counsel.

IO has not appeared despite orders. IO is directed to appear in person on 12.10.2020. Copy of reply be sent to Ld. Counsel for accused.

(ANKUR JAIN)  
ASJ(Special Fast Track Court)-01  
West, THC, Delhi/05.10.2020

IN THE COURT OF SH. ANKUR JAIN  
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI  
COURTS:DELHI

Bail Application No. : 1627

Nadeem Vs. State

FIR No. : 149/2020

PS : Nangloi

U/s : 302/34 IPC

05.10.2020

Bail application taken up for hearing in terms of Circular no.598/15675-15702/ Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of Hon'b'le District Judge (West).

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.  
Mr. Hari Dutt Sharma, Ld. Counsel for applicant/  
accused.

Ld. Counsel for applicant / accused request for  
adjournment.

At request, adjourned for arguments on 23.10.2020.

(ANKUR JAIN)  
ASJ(Special Fast Track Court)-01  
West, THC, Delhi/05.10.2020

IN THE COURT OF SH. ANKUR JAIN  
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI  
COURTS:DELHI

Bail Application No. : 2037, 2038  
Saddam Vs. State  
Julfikar Ali Vs. State  
FIR No. : 218/2020  
PS : Anand Parbat  
U/s : 452/323/308/34 IPC

05.10.2020

Bail application taken up for hearing in terms of Circular no.598/15675-15702/ Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of Hon'b'le District Judge (West).

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.  
Mr. Sita Ram Kanwar, Ld. Counsel for applicant/  
accused.  
Mr. S. H. Ansari, Ld. Counsel for complainant.  
Ms. Arti Pandey, Ld. DCW Counsel.  
IO SI Amit from PS anand Parbat.

After hearing arguments Ld. Counsel for accused seeks liberty to withdraw the present bail application. Statement of the Ld. Counsel for the accused is recorded separately. In view of the statement the present bail application is dismissed as withdrawn. Copy of order be given Dasti to the Ld. Counsel for accused.

(ANKUR JAIN)  
ASJ(Special Fast Track Court)-01  
West, THC, Delhi/05.10.2020

Bail Application No. : 2037,2038  
Saddam Vs. State  
Julfikar Ali Vs. State  
FIR No. : 218/2020  
PS : Anand Parbat

Mr. Sita Ram Kanwar, Ld. Counsel for accused, Enrollment no. D-60A/1986.

Without Oath

I may be permitted to withdraw the present bail application.

RO&AC

*SR*  
*5/10/20*

(ANKUR JAIN)  
ASJ(Special Fast Track Court)-01  
West, THC, Delhi/05.10.2020

**IN THE COURT OF ANKUR JAIN**  
**ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI**

State Vs. Shamshad @ Vicky  
FIR No. : 481/2020  
P.S.: Hari Nagar  
U/s : 420 IPC & 66 C & 66 D IT Act

**05.10.2020**

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.  
Ms. Aarti Pandey Ld. Counsel from DCW  
Sh. Mohit Auluck, Ld. Counsel for the accused (through VC)  
IO SI Rahul from Cyber Cell.

Reply has been filed by the IO.

SI Rahul submits that Inspector Arun Kumar is not keeping well for the last 2-3 days. Accordingly the present bail application is adjourned for further arguments on **14.10.2020**.

(Ankur Jain)  
ASJ (SFTC-01) West  
Delhi: 05.10.2020



IN THE COURT OF SH. ANKUR JAIN  
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI  
COURTS:DELHI

Bail Application No. : 2321/2020  
Somvir Singh Vs. State  
FIR No. : 140/2018  
PS : Nangloi  
U/s : 380/451/34 IPC

05.10.2020

Fresh Bail application taken up for hearing in terms of Circular no.598/15675-15702/ Bail Power/Gaz./PDJWest/ 2020 dated 28.09.2020 of Hon'b'le District Judge (West). It be checked and registered.

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.  
Mr. R. K. Tyagi, Ld. Counsel for applicant/accused.  
SI Sandeep from PS Nangloi.

Ld. Counsel for applicant / accused submits that matter has been compromised on 30.09.2020. Let the complainant be summoned on NDOH.

Put up on 07.10.2020. IO is directed to ensure the presence of the complainant.

(ANKUR JAIN)  
ASJ(Special Fast Track Court)-01  
West, THC, Delhi/05.10.2020

**IN THE COURT OF ANKUR JAIN**  
**ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI**

Bail applications no. : 2322 and 2326

State Vs. Bhagwati @ Babli  
FIR No. : 137/19  
P.S.: Rajouri Garden  
U/s : 384/389/34/120B IPC

*File is taken up for hearing in terms of Circular No. 598/15675-15702/Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of Hon'ble District Judge (West).*

**05.10.2020**

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.  
Ms. Aarti Pandey Ld. Counsel from DCW  
Sh. Santosh Kumar Sharma, Ld. Counsel for the accused.

This is an application seeking interim bail on the ground that brother of the accused had expired and Teharavi was scheduled for 05.10.2020. Today is 05.10.2020 the accused if granted bail would not be able to join the Teharavi. As such the application has been infructuous and the same is dismissed.

(Ankur Jain)  
ASJ (SFTC-01) West  
Delhi: 05.10.2020